

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, SIRSA.

ORDER

There is unprecedented upward surge in COVID-19 cases in District Sirsa in the recent past two weeks and particularly the fact that four Judicial Officers and many officials of Sirsa Sessions Division have been tested positive for Covid-19. Further, as per information dated 26.04.2021 received telephonically from the office of Civil Surgeon, Sirsa, more than **2000** positive Covid-19 cases are in District Sirsa. In the light of instructions issued by Hon'ble High Court, conveyed vide endorsement No. 46/RG/Spl./Misc. Dated 08.01.2021, physical hearing in the Courts was started with effect from 11.01.2021. In view of letter No. 80/RG/Spl./Misc. Dated 17.04.2021 and keeping in view the prevailing conditions, following decision has been taken to avoid further spread of pandemic corona virus (COVID-19):

- i. Only urgent nature of cases i.e. bail matters, injunction applications, Superdari matters and other connected matters shall be heard till **13.05.2021**. On **13.05.2021**, these guidelines will be reviewed as per prevailing situation.
- ii. Undertrial prisoners shall be produced in the Court through Video Conferencing.
- iii. The other routine matters/cases fixed upto **13.05.2021** shall be taken up and adjourned to suitable dates by the Court concerned and shall be uploaded thereafter on the CIS.
- iv. For reducing foot fall in the Judicial Courts Complexes in Sirsa Sessions Division, the officials shall work at 50% strength in the Courts/Offices/Branches. Remaining 50% officials shall work from their home and shall make themselves available immediately as and when their services are required. No official shall leave station without prior permission of his/her Presiding Officer.
- v. No evidence shall be recorded except in cases under POCSO Act cases, time bound cases, Juvenile Justice Act cases or wherein specific direction has been issued by Hon'ble High Court/Apex Court and cases in which accused are in custody for more than two years.



- vi. The Advocates shall maintain the norms of social distancing and shall follow the guidelines Of Ministry Of Home Affairs on the subject, while appearing in the Courts. Advocates shall avoid overcrowding and shall appear alone in Court. The litigant shall not be allowed to accompany Advocate at the time Of hearing Of case, unless his/her presence is so required by the Court concerned. Every person appearing before the Court(s) shall compulsorily use mask and hand sanitizers.
- vii. The body temperature of every person will be checked at the time of entry in Judicial Court Complex with the help of thermal gun and the persons with normal body temperature shall only be allowed to enter in Court premises.
- viii. Accused at the time of first remand shall be produced in the Room, especially established for that purpose. The accompanying police official shall bring Corona test report of the himself/herself and of the accused at the time of production.
- ix. The guidelines/advisory and other Standard Operating procedure (SOPs) issued by the Government of India and State Government from time to time as well as institutions conveyed by the Hon'ble High Court, vide letter no 110 Spl.E.II/L.80(a) dated 08.02.2021 shall be followed strictly.

All concerned to note and comply forthwith strictly


District & Sessions Judge,
Sirsa (Officiating)

Copy forwarded to the following, for information: -

Enstt No 3997-4006 / Dated 26.04.2021

1. The Registrar General. Hon'ble High Court of Punjab and Haryana. Chandigarh.
2. All the Judicial Officers posted in Sirsa Sessions Division;
3. The Deputy Commissioner, Sirsa;
4. The Superintendent of Police, Sirsa;
5. The Superintendent, District Jail, Sirsa;
6. The Civil Surgeon, Sirsa;
7. The District Attorney, Sirsa;

8. The Executive Officer, Municipal Council/Committee(s), Sirsa, Dabawali, Ellenabad and Rania to get the Judicial Courts Complex sanitized falling under their respective jurisdiction, at the earliest;
9. The President, Bar Associations, Sirsa, Dabawali, Ellenabad and Rania;
10. System Officer/System Assistant, District Courts, Sirsa is directed to upload the said order on the official website of District Courts, Sirsa.


District & Sessions Judge,
Sirsa. (Officiating)